

to the proposals for exporting Hydro-electric equipment, textile machinery and other capital equipment to India on deferred payment basis, and

(b) if so, the nature of facilities to be given by Export Import Bank of Japan to Japanese exporters?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b) Discussions have taken place, both in Japan and in India, on the question of deferred payment terms for purchases by India of various types of capital equipment, these discussions have, however, not yet concluded and it is therefore not possible to indicate what facilities will actually be provided

State Bank of India

*872. Dr. Ram Subhag Singh: Will the Minister of Finance be pleased to state how many persons connected with rural work and representing rural areas have been placed on the Board of Directors of the State Bank of India?

The Deputy Minister of Finance (Shri B. R. Bhagat). The Central Board of the State Bank of India contains at least two Directors with special knowledge of the working of co-operative institutions and of rural economy as is required in terms of the State Bank of India Act, 1955

Atala Mosque, Jaunpur

*873 Shri Ganpati Ram. Will the Minister of Education and Scientific Research be pleased to state

(a) whether the Government of India have allotted any money during the last three years for the repair work of the Atala Mosque of Jaunpur,

(b) whether this historical building comes under the Central Monuments Act,

(c) if so, the action Government propose to take in regard to its repair and maintenance, and

(d) if not, the reasons therefor?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrinani): (a) No, Sir

(b) Yes, Sir The Mosque was declared as a protected monument in 1919 under the Ancient Monuments Preservation Act, 1904

(c) and (d) As the trustees of the mosque are not willing to enter into an agreement with the Union Department of Archaeology, under Section 5 of the Ancient Monuments Preservation Act, 1904, covering the various matters connected with the maintenance of the monuments, it has not so far been possible to carry out any repairs to the mosque

Loan for the Construction of Bhubaneswar

*874 Shri Sanganna: Will the Minister of Finance be pleased to refer to the answer given to Starred Question No 2016 on the 8th May, 1956, regarding the construction of the Bhubaneswar new Capital and state

(a) whether the state Government of Orissa have applied for further loan and

(b) if so with what results?

The Deputy Minister of Finance (Shri B R Bhagat). (a) No, Sir.

(b) Does not arise

Commonwealth Joint Naval Exercise

*875 Shri Raghunath Singh: Will the Minister of Defence be pleased to state whether it is a fact that India is participating in Commonwealth Joint Naval Exercise at the invitation of Ceylon Government?

The Deputy Minister of Defence (Sardar Majithia). Indian Naval Ships and Aircraft will be participating in Commonwealth Joint Naval Exercises at the invitation of the Ceylon Government received through the Commander-in-Chief, East Indies Station, Royal Navy